

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2377
ANSWERED ON MONDAY THE 8th JULY, 2019
ASHADHA 17, 1941 (SAKA)**

AMENDMENTS IN CSR NORMS

QUESTION

†2377. **SHRI RAMDAS C. TADAS:**
SHRI CHANDRA PRAKASH JOSHI:
SHRI KANAKMAL KATARA:
SHRI FEROZE VARUN GANDHI:
SHRI H. VASANTHAKUMAR:
SHRI DIBYENDU ADHIKARI:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Government has amended/proposes to amend the Company's Act to include/give more representation to Women Directors on Corporate Boards of Public and Private Sector Companies, if so, the details thereof;
- (b) if not, the reasons therefor and the other steps taken/being taken by the Government to increase the representation of women executives in Public and Private sectors;
- (c) the steps taken/proposed to be taken by the Government including amendments in the existing laws to make Corporate Governance in the country simpler, more accountable, transparent and democratic;
- (d) whether the Government has received any representations from Public Sector Undertakings (PSUs) to revise the 2% Corporate Social Responsibility (CSR) norm and if so, the details thereof;
- (e) the details of total amount spent by the companies under CSR dedicated to increase employment opportunities and income of the local community and people affected from mining project and environment protection and sustainable development; and
- (f) if so, the details thereof and action taken by the Government thereon?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) to (c): The second proviso to sub-section (1) of section 149 of the Companies Act, 2013 read with rule 3 of Companies (Appointment and Qualification of Directors) Rules, 2014 provides that every listed company and every other public company having paid up share capital of Rs. 100 crore or more or having turnover

of Rs. 300 crore or more shall appoint at least one woman director. No further amendment is being considered in this regard.

Further, the Companies Act, 2013(read with rules made thereunder) has introduced significant changes and contains adequate provisions related to corporate governance viz disclosures to stakeholders, accountability of directors, auditors and key managerial personnel and investor protection.

(d): Government has not received any representations from Public Sector Undertakings(PSUs) to revise the 2% Corporate Social Responsibility (CSR) norm.

(e) & (f): Schedule VII of the Act enlists areas or activities that qualify towards CSR spend. As per Section 135 (3) & (4) of the Act, the Board of the company has to ensure that the activities as are included in its CSR Policy are undertaken by the company. Further, the Government does not give any directions to Corporates to spend in any particular in area or activity, including Government Schemes.

As per the data obtained from the filings made by the companies in the MCA 21 registry, the details of the Sector-wise Corporate Social Responsibility (CSR) funds spent by the companies under the Companies Act, 2013 for the financial years 2015-16, 2016-17 and 2017-18 are Annexed.

ANNEXURE**ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2377**

SECTOR-WISE CSR EXPENDITURE (IN RS. CRORES)			
Development Sector	FY 2015-16	FY 2016-17	FY 2017-18
Agro Forestry	57.64	43.45	7.5
Animal Welfare	66.66	78.3	16.54
Armed Forces, Veterans, War Widows/ Dependents	11.14	37.08	16.24
Art And Culture	119.08	304.43	212.43
Clean Ganga Fund	32.82	24.37	2.11
Conservation Of Natural Resources	38.19	117.07	144.84
Education	4081.73	4459.68	2705.3
Environmental Sustainability	809.86	1072.34	837.49
Gender Equality	73.24	72.69	11.04
Health Care	2574.2	2468.75	1144.83
Livelihood Enhancement Projects	400.82	514.17	473.11
NEC/ Not Mentioned	1065.23	388.96	0.00
Other Central Government Funds	332.92	417.99	215.66
Poverty, Eradicating Hunger, Malnutrition	1238.87	604.9	421.21
Prime Minister's National Relief Fund	217.23	157.58	60.4
Rural Development Projects	1379.09	1548.95	1066.52
Safe Drinking Water	173.84	145.9	107.86
Sanitation	620.6	420.64	99.64
Senior Citizens Welfare	21.9	26.81	9.47
Setting Up Homes And Hostels For Women	29.11	62.25	54.93
Setting Up Orphanage	17.99	16.27	30.42
Slum Area Development	14.31	51.46	4.7
Socio-Economic Inequalities	75.64	145.83	74.56
Special Education	127.07	164.8	56.81
Swachh Bharat Kosh	325.2	183.83	118.69
Technology Incubators	26.77	23.09	5.2
Training To Promote Sports	138.92	178.53	121.94
Vocational Skills	332.93	372.64	251.54
Women Empowerment	124.59	139.65	94.37
Grand Total	14527.59	14242.41	8365.35

(On the basis of the filings made by the Companies upto 20.10.2018).
